

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

DA 86/94.

Dt. of Order: 2-2-94.

Smt.M.Balatripura Sundari

Vs.

...Applicant

1. The Union of India rep. by  
its Secretary, Ministry of  
Finance, New Delhi.

2. The Chief Controller of Defence  
Accounts (Pension) O/O the Chief  
CDA (Pensions), Allahabad.

...Respondents

Counsel for the Applicant : Shri G.Parameshwar Rao

Counsel for the Respondents : Shri N.V.Ramana, Sr.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

*GORTHI*

OA 86/94

Judgement dated 2.2.94.

(AS PER SHRI A.B. GORTHI, MEMBER (ADMN.))

Heard Shri G. Parameshwara Rao,  
learned counsel for the applicant and also  
Shri N.V. Ramana, learned standing counsel  
--- the respondents.

The applicant is the widow of Shri M. Vasudeva Rao who died on 21.11.91 while serving as U.D.C. in the Ordnance Factory, Yeddu-mailaram. The applicant joined the same organisation as Labour 'B' on 28.8.85 and she has been working as L.D.C. with effect from 13.1.90. In the normal course she would have been entitled to relief on family pension. But because of the fact that she is an employee in the ordinance factory she is being denied relief on family pension. Her claim in this application is for payment of Dearness relief on family pension.

In similar cases (OA 801/91, OA 1132/92, 1133/92 and OA 1134/92), the Madras and Ernakulam benches of the Tribunal allowed the applications. Following the same, this Bench of the Tribunal also in OA 116/93 allowed the prayer of the applicant therein for payment of Dearness relief on family pension.

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Consequently, this application too has to be allowed. As per practice followed by this Bench, monetary relief in such cases will be limited to one year prior to the date of filing the OA. As the OA was filed on 20.1.94 <sup>to the applicant</sup> relief on family pension with effect from 1.1.93.

The OA is ordered accordingly at the admission stage. No costs.

*Amrapali*  
(A.B. GORTHI)  
Member (Admn.)

(Open court dictation),  
NS

*Amrapali*  
Deputy Registrar (J)  
ee

To

1. The Secretary, Union of India,  
Ministry of Finance, New Delhi.
2. The Chief Controller of Defence Accounts  
(Pension) O/o the Chief CDA (Pensions), Allahabad.
3. One copy to Mr. G. Parameswar Rao, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Ramana, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm

*222 shd  
1.1.94*

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. S. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER  
(ADMN)

Dated: 2-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in  
O.A.No. 86/94

T.A.No. (W.P.No. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions. *at column 5*

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

